

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 11**  
**(IB)-698(PB)/2022**

**IN THE MATTER OF:**

State Bank of India

.... Petitioner

Vs

Mr. Raj Kumar Gupta

.... Respondent

**Order under Section 95 (1) of (IBC)**

**Order delivered on 09.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the RP

: Mr. Pankaj Kumar Gupta, RP in person

For the SBI

: Adv. Raveena Rai, Adv. Moha Paranjpe

**ORDER**

**IA-2882/2024**

When the matter was called out, RP appeared in person and stated that pursuant to earlier order, he has served report upon the three Personal Guarantors who are in judicial custody (two of them are in Tihar Jail and third one is in Rohini Jail) and the same has been received by them through Jail Authorities. He has shown a copy of the same in which it is recorded by Mr. Raj Kumar Gupta, one of the Personal Guarantors who is in Tihar Jain that ***“an advocate would be appearing on his behalf”***. There is no confirmation on behalf of the Personal Guarantor who is in Rohini Jail.

Today, none appeared on behalf of the Personal Guarantors. In all three matters i.e. **(IB)-666(PB)/2022, (IB)-697(PB)/2022 & (IB)-698(PB)/2022**, the proceedings are same. In the interest of justice, we deem it appropriate to give one more opportunity to the Personal Guarantors. List the matter on **28.08.2024**.

**-Sd/-**

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**